

## CENTRAL ADMINISTRATIVE TRIBUNAL

~~PRINCIPAL BENCH, DELHI~~

AHMEDABAD BENCH, AHMEDABAD

3

O.A No. 299  
~~Ex No.~~

1990

DATE OF DECISION 23.10.1990

Shri Kamalasanan K.P. Petitioner

Mr. B.B. Gogia Advocate for the Petitioner (s)

Versus

Union of India &amp; Anr. Respondent

Mr. B.R. Kyada Advocate for the Respondent(s)

CORAM .

The Hon'ble Mr. P.H. Trivedi .. .. Vice Chairman

The Hon'ble Mr. D.K. Agrawal .. .. Judicial Member

JUDGMENT

Shri Kamalasanan K.P.,  
Railway Qr. No. 895/B,  
New Railway Colony,  
KOTA JUNCTION(Rajasthan)  
(Advocate-Mr. B.B. Gogia)

.. Applicant

Versus

1) Union of India,  
Through, General Manager,  
Western Railway,  
Churchgate,  
Bombay-400 020.

2) Divisional Railway Manager,  
W. Rly., Rajkot Division,  
Kothi Compound,  
Rajkot - 360 001.  
(Advocate-Mr. B.R. Kyada)

.. Respondents

CORAM : Hon'ble Mr. F.H. Trivedi .. Vice Chairman  
Hon'ble Mr. D.K. Agrawal .. Judicial Member

O R D E R

23.10.1990

Per : Hon'ble Mr. F.H. Trivedi .. Vice Chairman

Heard Mr. B.B. Gogia and Mr. B.R. Kyada, learned advocates for the petitioner and respondents respectively. The petitioner's plea is for regularisation of service. At this stage, it would be the best if D.R.M., Rajkot is directed to pass appropriate orders for regularisation of the petitioner for which purpose this application be treated as a representation by that authority and it is directed that the speaking order be passed by him within four months of the date of this order. With this direction, the application is disposed of.

*D.K. Agrawal*  
( D K Agrawal )  
Judicial Member

*P.H. Trivedi*  
( P H Trivedi )  
Vice Chairman